

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 63 of 2020

IN THE MATTER OF:

JC World Hospitality Pvt. Ltd.

...Appellant

Vs

Dhirendra Nath & Ors.

...Respondents

Present:

For Appellant: Present but appearance not marked.

For Respondents: Mr. Vaibhav Tyagi, Advocate for R-1 –R6.

ORDER

13.01.2020: Learned counsel for the Appellant submits that the Appellant intends to settle the matter with the Respondent. However, as the appeal is not maintainable by ‘M/s JC World Hospitality Pvt. Ltd.’ through Promoter in view of the decision of Hon’ble Supreme Court in **‘Innoventive Industries Ltd.’ Vs. ‘ICICI Bank & Ors.’ in Civil Appeal Nos. 8337-8338 of 2017** disposed on 31st August, 2017, learned counsel for the Appellant prays for and is allowed to file a Petition for Substitution by 21st January, 2020 substituting one of the Director/Shareholder as Appellant and transposing ‘M/s JC World Hospitality Pvt. Ltd.’ through Interim Resolution Professional with his address as 7th Respondent.

Post the case ‘for admission (fresh case)’ alongwith petition for substitution on **22nd January, 2020.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/sk